

(a) Planned release and husbanding of irrigation water in the canals to ensure growing of Community Nurseries and availability of water during the crucial stages of the growth of Kharif crops, (b) availability of diesel and electricity for irrigation purposes during the growth of nursery seedlings and during the crucial stages of crop growth, (c) a massive programme of community nurseries in irrigated land so that paddy seedlings are available to farmers in unirrigated areas with the onset of monsoon, (d) supply of seeds and a contingency plan for ensuring availability of seeds of alternative crops in case the first crop fails and alternative crop is to be taken up for midseason adjustments, (e) discouraging farmers from raising paddy in the upland areas where rainfall is not assured, (f) availability of credit and conversion of short-term loans into medium-term loans in case of drought, (g) a massive campaign to repair the State tubewells, canals, distribution outlets, etc. and bring them into operation, (h) the Ministries of Energy, and Petroleum, Chemicals and Fertilisers have been impressed up to augment the supply of electricity and diesel for running of tubewells and pumpsets, particularly in Punjab, Haryana and U.P., and (i) Central Teams consisting of officers of the Department of Agriculture and Co-operation, Central Water Commission and Rural Electrification visited the selected districts in the States of Punjab, Haryana, Rajasthan, U.P., Bihar, West Bengal Orissa, Madhya Pradesh, Maharashtra and Gujarat to assess the situation and suggest remedial measures.

Karnataka's Recommendations re-Procurement price of paddy

1246. SHRI K. MALLANNA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Karnataka Government have recommended Rs. 145 per quintal as procurement price for paddy for 1982-83 marketing season;

(b) whether Government are aware that last year also Karnataka Government had paid Rs. 10 as bonus to farmers over and above the price of Rs. 115 as recom-

mended by the Agricultural prices Commission; and

(c) if so, the reaction of Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) No, Sir.

(b) Yes, Sir.

(c) The Central Government has been advising all State Governments not to announce support prices at levels higher than those fixed by the Government of India. This policy is considered advisable in the overall national interest.

Swimming Pool at Talkatora

1247. SHRI M. K. SHEJWALKAR:

PROF. AJIT KUMAR MEHTA:

Will the Minister of SPORTS be pleased to state:

(a) whether it is a fact that swimming Pool at Talkatora was originally constructed as indoor swimming Pool but later on after the major construction of the covering structure and of the covering was removed and it has been made an open swimming pool involving a loss of lakhs of rupees;

(b) if so, why it was so done and who is responsible for this default and loss;

(c) is it also a fact that even this swimming pool is not constructed as per international sports requirements and it has to be rebuilt after several modifications to remove various defects; and

(d) who was responsible of passing of this wrong design and causing loss of again lakhs of rupees and what action, if any, had been taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND OF THE DEPARTMENT OF SPORTS (SHRI BUTA SINGH): (a) Originally it was proposed that the Swimming Pool at Talkatora Garden to be constructed by

NDMC should be an indoor Swimming Pool. The decision to omit the roof was taken long before any major construction work for the roof structure had been taken in hand.

(b) The roof structure as designed was of a complicated nature. On getting a second check of the roof designed, it was found that certain modifications in it would be necessary. Looking at the complicated nature of the structure and the modifications suggested, it was felt that it would not be possible to complete the work on the covered Swimming Pool before the start of the IX Asian Games. Since Swimming is a mandatory sport in the Asian Games and the open Swimming Pool could well meet the Asian Games requirements, it was decided to have an open Swimming Pool.

(c) and (d). It is not a fact that the Swimming Pool constructed by NDMC does not meet the international sports requirements. However, certain snags came to light which have been overcome. NDMC which is the construction agency and which has engaged an Architect Consultant through competition, will examine the matter at the appropriate time.

Shortage of Foodgrains and other Commodities in Laddakh

1248. SHRI N. K. SHEJWALKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that after the rainy season in the first month about one thousand trucks go to Laddakh for supply of essential commodities including foodgrains and that this year it were just 50 trucks which could go to Laddakh in that period resulting in a serious shortage of foodgrains and other commodities;

(b) if so, the reasons thereof and what measures have been taken to make up the shortage; and

(c) precautions Government intend to take so that this may not recur in future?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI

KAMLA KUMARI): (a) to (c). Information is being collected from the State Government and will be laid on the Table of the Sabha as soon as it is received.

Irrigation Projects Completed in Chota Nagpur

1249. SHRI N. E. HORO: Will the Minister of IRRIGATION be pleased to state:

(a) the names of medium and major irrigation projects completed in North and South Chota Nagpur divisions during the period covering First Five Year Plan and Fifth Five Year Plan; and

(b) details with regard to progress so far made in each of the medium and major irrigation projects during the Sixth Five Year Plan period that have been taken on hand?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) and (b). The information on North and South Chota Nagpur divisions of Bihar are given in Statements I and II. Laid on the Table of the House. [Placed in Library. See No. LT-5476/82]

राजधानी में पानी, बिजली आदि से धिहीन कालोनियां

1250. श्री एन० ई० होरो : क्या निर्माण और आवासमंत्री यह बताने की करेंगे कि :

(क) क्या राजधानी में ऐसी कालोनियां हैं जिनमें लोग बिजली, पानी आदि के बिना अंधेरे में रह रहे हैं ; और

(ख) यदि हां, तो इस बारे में ब्यारे क्या है ?

संबंधी कार्य तथा निर्माण और आवास मंत्री (श्री श्रीमन् नारायण सिंह) : (क) और (ख). सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।